

(f) if so whether the Government would consider measures to support these industries by providing subsidies as given to the fertiliser industry?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (f) Information is being collected and will be laid on the Table of the House.

Proposal for amendment of income-tax Act

961. SHRI MAHENDRA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to abolish deduction under Section 80 HH of the Income-tax Act; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) As part of the process of streamlining the tax structure, Finance Bill, 1990 proposes reduction in the rates of tax in the case of domestic companies and registered firms and simultaneously proposes withdrawal or modification of some of the deductions provided as incentives to taxpayers. Section 80 HH of the Income-tax Act, is one of the incentive provisions proposed to be withdrawn on this basis.

Survey under income tax of expenditure incurred in a marriage ceremony in Bombay

962. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE be pleased to state:

(a) what is the outcome of the survey conducted under Sec. 133A(5) of

the Income-tax Act at Bombay to ascertain the quantum of expenditure incurred in the marriage ceremony of the daughter of Shri Bharat Shah and son of Shri Kishore Mehta; and

(b) if the survey has not yet been completed by when it is likely to be completed and whether a statement will be laid on the Table of the House on the basis of the enquiries made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Survey under Section 133A(5) of the Income-tax Act and related enquiries were undertaken at Bombay to ascertain the quantum of expenditure incurred on the marriage ceremony of the daughter of Shri Bharat Shah and the son of Shri Kishore Mehta, both diamond merchants of Bombay.

The enquiries have resulted in admission of expenditure of Rs. 1,16,33,342 by Shri Bharat Shah; which includes expenditure on food and beverages, decoration, invitation cards, entertainment, video and photograph, payment to Wankhede Stadium, miscellaneous expenses, jewellery and gift of Rahat Patra.

The enquiries have also led to admission of expenditure of Rs. 91,33,518 by Shri Kishore Mehta, which includes expenditure incurred at Cooperage Grounds at Hotel Oberoi for various ceremonies on hotel rooms, on entertainment, food, jewellery and miscellaneous expenses.

The quantification of expenditure on the wedding will, however, become final on completion of assessment proceedings in the relevant cases for the assessment year 1990-91. The returns of income for the said assessment year have not yet become due and are yet to be filed.